

IN THE NATIONAL COMPANY LAW TRIBUNAL; NEW DELHI

COURT-VI

(IB)-1782(ND)/2019

IN THE MATTER OF:

M/s. Sameta Metal Pro Pvt. Ltd.

...PETITIONER

Vs.

M/s Win-Holt India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 05.08.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

Present: Mr. Prashant P.Y., Advocate for the applicant

ORDER

Heard the counsel for Operational-creditor. Counsel for operational-creditor is directed to file a short affidavit in compliance to Section 9 (3) (C). Serve notice to other side within a week's time and also file an affidavit showing as to how the money claimed by them is within a period of limitation. Post the matter on 22nd August, 2019.

Sd-

**(V.K. Subburaj)
Member (T)**

Sd-

**(P.S.N. Prasad)
Member (J)**